### GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UN-STARRED QUESTION NO.1791 TO BE ANSWERED ON 16.12.2022

#### ABANDONED INFANTS

#### 1791. SHRI BRIJENDRA SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a. whether the Government has maintained a record of facilities that currently cater to needs of abandoned infants;
- b. if so, the details thereof, State-wise;
- c. whether the Mission Vatsalya contains provisions for protection of abandoned infants; and
- d. if so, the details thereof?

#### **ANSWER**

## MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

- (a) & (b): Central Adoption Resource Authority (CARA) under the Ministry is the Statutory Body in adoption related matters. CARA monitors the adoption of Orphan, Abandoned & Surrendered (OAS) children with eligible and suitable families, as per the provisions laid down in the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015), (as amended in 2021) and Adoption Regulations, 2022. As on 31.03.2022, 4105 children including infants are residing in 390 Special Adoption Agencies (SAAs). State-wise details of children living in SAAs supported under Mission Vatsalya Scheme is at **Annexure-I**.
- (c) & (d): The Ministry is implementing a centrally sponsored scheme namely Mission Vatsalya Scheme to support the State and UT Governments for delivering services for Children in difficult circumstances including abandoned infants. The Child Care Institutions (CCIs) including SAAs established under the scheme support inter-alia age-appropriate education, recreation, health care and counselling. Mission Vatsalya Scheme provides for setting up Cradle Baby Reception Centres in at least one SAA (preferably government run) per District. The Ministry regularly follows up with the State/UT Governments so as to ensure that CCIs including SAAs adhere to the standards of care as per the JJ Act, 2015 provisions. Various advisories have been sent to all State/UT Governments regarding mandatory inspection of all CCIs.

ANNEXURE REFERRED TO IN REPLY TO PART (A) AND (B) OF THE LOK SABHA UN-STARRED QUESTION NO.1791 FOR ANSWER ON 16.12.2022 BY SHRI BRIJENDRA SINGH REGARDING ABANDONED INFANTS

### STATE-WISE DETAILS OF SPECIALISED ADOPTION AGENCIES (SAAs) AND CHILDREN LIVING IN SAAs (AS ON 31.03.2022)

SI. No.	State	No. of SAAs	Children living in SAAs
1	Andhra Pradesh	15	161
2	Arunachal Pradesh	2	10
3	Assam	18	95
4	Bihar	25	169
5	Chhattisgarh	12	119
6	Goa	2	17
7	Gujarat	13	79
8	Haryana	6	71
9	Himachal Pradesh	1	14
10	Jammu and Kashmir	2	9
11	Jharkhand	9	93
12	Karnataka	36	360
13	Kerala	8	80
14	Madhya Pradesh	27	222
15	Maharashtra	17	170
16	Manipur	9	64
17	Meghalaya	4	23
18	Mizoram	6	23
19	Nagaland	4	10
20	Orissa	27	227
21	Punjab	6	86
22	Rajasthan	33	600
23	Sikkim	3	19
24	Tamil Nadu	21	210
25	Tripura	6	39
26	Uttar Pradesh	24	349
27	Uttarakhand	5	22
28	West Bengal	26	332
29	Telangana	14	340
30	Andaman & Nicobar	1	0
31	Chandigarh	2	4
32	Dadra & Nagar Haveli and Daman & Diu	1	0
33	Ladakh	0	0
34	Lakshadweep	0	0
35	Delhi	3	69
36	Puducherry	2	19
	Total	390	4105

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